

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1301 of 2019

IN THE MATTER OF:

Narayan Shenvi Prabhu

....Appellant

Vs.

Easun MR Tap Changers Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: None

**For Respondents: Mr. Aditya Verma and Mr. Shrey Patnaik,
Advocates for R-1.**

ORDER

19.02.2020: None present for Appellant. Mr. Aditya, Advocate is present for Respondent. On next date, if parties are absent, we will proceed to pass appropriate orders in the appeal on its merits.

List the appeal 'for admission after notice' on **16th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/md